

CLASSIFIEDS

PROPERTY

PROPERTY FOR SALE

At Mohali Near Chandigarh 928 5 FT Office Space In TDI Business Centre (Offices- Concept) 9 Work Stations, Manager Cabin, 24/7 Security Suitable For IT COY 60 lakh 987295523 Whatsapp

0050234467-1

“IMPORTANT”

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PUBLIC NOTICE

RESIDENTIAL BUILDING AT DADAR FOR SALE

Subject expressly to the prior sanction of the Charity Commissioner, Maharashtra (‘CC’), the Trustees of the Boyce Building Dadar No.671 Boyce Trust Fund (PTR No.C-502 (BOM)) (‘Trust’) hereby invite bids from reputed bidders for purchase of the immovable property of the Trust being a building of ground and two storeys situate at Plot No.871, Dadar Matunga Estate, Road No.13, Dadar Parsi Colony, Dadar, Mumbai-400014 along with land adjacent thereto measuring approximately 551 sq.mtrs. (Property’) for demolition and redevelopment, which bids must comply with all the following terms and conditions: -

1. The Property comprises of a MHADA covered residential building having six Parsi tenants (‘Tenants’) and the sale is on an ‘as is where is’ basis, subject to the Tenants, whose rehousing during and after reconstruction, shall be the Purchaser’s obligation.

2. The Property is covenanted for the use and occupation of Parsi Zoroastrians only and the Purchaser will have to undertake to abide by the covenant at all times even after the sale.

3. Every bid must be placed in a sealed envelope containing comprehensive KYC details and the track record of the bidder and state a offer price for purchasing the Property, including terms of payment.

4. The bid must be accompanied by a Pay Order / RTGS of Rs. 10 (ten) Lakhs which shall be adjusted against the purchase consideration, if the bid is successful, it shall be refunded without interest, if the bid is not accepted, within 10 working days, of the opening of bids.

5. Stamp duty, registration and all other expenses shall be borne and paid by the successful bidder.

6. Every such bid in a sealed envelope must be deposited at the office of the Trust at 236A, Tardoo Road, Javaji Dadaji Marg, Tardoo, Mumbai – 400007, on or before 12 noon on 15th February 2024, and all such offers shall be opened in the presence of the bidders, on a date to be intimated to the bidders.

7. It is expressly declared and notified that the Trustees are under no obligation whatsoever to accept the highest valid bid, and may in their absolute discretion, reject any and all bids, without assigning any reason for the same.

Dated this 14th day of January 2024

The Board of Trustees of the BOYCE TRUST FUND

SCHEDULE I FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ENGAGED INSURTECH PRIVATE LIMITED

1. Name of Corporate Person

ENGAGED INSURTECH PRIVATE LIMITED

2. Date of incorporation of Corporate Person

19-09-2020

3. Authority under which Corporate Person is incorporated /registered

Registrar of Companies, Mumbai

4. Corporate identity number / limited liability identity number of Corporate Person

U74999MH2020PTC346361

5. Address of the registered Office and Principal office (if any) of Corporate Person

205, Shiv Shakti Estate, Opp Damodarpark L B S Marg, Ghatkopar (W), Mumbai City, Mumbai, Maharashtra-400086, India

6. Liquidation commencement date of Corporate Person

12-01-2024

7. Name, address, email address, telephone number and the registration number of the Liquidator

Name: Damodar Prasad Gupta
Address: First Floor, 14 Rani Jhansi Road, Near Jhandewalan Temple, New Delhi-110055
Email Id: sgdsel@gmail.com
Telephone No: +91 98710 07801
Insolvency Professional, holding Registration No.: IBB/PA-002/IP-N00997/2020-2021/13223

8. Last date for submission of claims

11-02-2024

Notice is hereby given that the Engaged Insurtech Private Limited has commenced voluntary liquidation on 12-01-2024.

The stakeholders of Engaged Insurtech Private Limited are hereby called upon to submit a proof of their claims, on or before 11-02-2024, to the liquidator at the address mentioned against Item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Damodar Prasad Gupta
Liquidator for Engaged Insurtech Private Limited
Insolvency Professional, holding Registration No.: IBB/PA-002/IP-N00997/2020-2021/13223

Date: 12.01.2024
Place: New Delhi

Bank of Baroda

Branch Office : Jamshedpur Main Branch, Bank of Baroda Building, Main Road, Bistupur, Jamshedpur-831001. (E-mail : janshe@bankofbaroda.co.in)

ANNEXURE-C

SALE NOTICE FOR SALE OF IMMOVABLE / MOVABLE PROPERTIES, APPENDIX-IV-A (See proviso to Rule 6 (2) & 8 (6))

E-Auction Sale Notice for Sale of Immovable / Movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6(2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrowers/s, Mortgagee(s) and Guarantor(s) that the below described immovable / movable property mortgaged / charged to the Secured Creditor, Possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on ‘As is where is’, ‘As is what is’ and ‘Whatever there is’ basis for recovery of dues in below mentioned account/s. The details of Borrower/s/ Mortgagee/s/ Guarantor/ Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below:-

Sr. Lot No.

Name & Address of Borrower/s / Guarantor/ Mortgagees

Give Short description of the movable / immovable property with known encumbrances, if any

Total Dues. / Date of E-Auction/ Time of E-Auction/ Start Time to End Time

Reserve Price EMD Deposit Bid Increase Amount

Status of Possession (Constructive / Physical) / Property Inspection Date & Time

1.

M/S PANTAGON CONSTRUCTION PVT. LTD.
C/o Oracle, 7th Phase, C-1, C-2 (P) & NS-16 & 17 (P), Adityapur Industrial Area, Near Omni Auto, Adityapur, Jamshedpur - 832108.
Also at : CR Road Premchand Path, Nagadungri, Mira Path, Baridih Basti, Post Office Baridih, Jamshedpur - 831017.
Also at : Plot No. 255, 266, At-Hensra, P.O. Rasunchopa, Off Tara Tinning Road, Via Tata - Nagar, East Singhbhum, Jharkhand - 832002.
Mr. Sushil Kumar Agarwal (Director): Duplex-26, Vijaya Heritage, Anil Sur Path, Uliyan, Kadma, Jamshedpur - 831005, Jharkhand.
Mr. Barambam Kumar Choudhary (Director): H.No. 3304, Prem Chand Path, Baridih Basti, Beside Nagababa Mandir, Baridih Colony, P.O. Baridih, Jamshedpur - 831017, Jharkhand.
Mr. Rajesh Kumar Yadav (Director): Bahadri, P.S. Bahadri, Dist-Mayurbhanj, Odisha - 757046.
Mr. Neha Sahu (Director): Tierra, F-1604, Lodna Splendora, Bhyndergadda, G B Road, Thane (West), Mumbai - 400615, Maharashtra.
M/s Oracle Consultancy Pvt. Ltd. : 118 & 119, Ashiana Trade Centre, Tata-Kandra Main Road, Adityapur, Jamshedpur - 831013, Jharkhand.
Mr. Santun Devi (Director) : H.No. 3104, Prem Chand Path, Baridih Basti, Beside Nagababa Mandir, Baridih Colony, P.O. Baridih, Jamshedpur - 831017, Jharkhand.

Rs. 1,49,19,313.23/- + interest and legal charges w.e.f. 01.04.2021 less recovery if any as per Demand Notice Date 09.04.2021
30.01.2024 from 02:00 PM to 06:00 PM
Rs. 41,63,000.00
Rs. 4,16,300.00
Rs. 41,630.00
upto 29.01.2024 from 01:00 PM to 03:00 PM

Physical Possession

For detailed terms and conditions of sale, please refer / visit to the website link <https://www.bankofbaroda.in/e-auction.htm> and <https://bob.auctiontiger.net/EPROC/>. Also prospective bidders may contact the Authorised Officer on Mobile No.: 9065737786.

Dated : 13.01.2024 | Place : Jamshedpur

Sd/- Authorised Officer, Bank of Baroda

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IBL FINANCE

Corporate Identification Number: U65999GJ2017PLC098565

Our Company was originally incorporated as a private company in the name and style of 'IBL Finance Private Limited' under Companies Act, 2013 vide certificate of incorporation dated August 03, 2017 issued by Registrar of Companies, Central Registration Center. Our Company was converted into a public limited company pursuant to the special resolution passed by the Shareholders of our Company at the Extra-Ordinary General Meeting held on April 27, 2023 and consequently upon conversion, the name of our Company was changed to 'IBL Finance Limited' vide a first certificate of incorporation dated May 22, 2023, bearing Corporate Identification Number U65999GJ2017PLC098565 issued by the Registrar of Companies, Ahmedabad.

Registered Office: Shop-151, Silver Stone Arcade, Near Kantheriya Hanuman Temple, OP-34/A+B+C+D, FP-50, Singapore, Causeway Road, Katargam, Surat - 395004, Gujarat, India.
Tel No: 9328116900 | Contact Person: Dilipbhai Chauhan, Company Secretary and Compliance Officer

PROMOTERS OF OUR COMPANY: MANISH PATEL, PIYUSH PATEL, MANSUKHBHAI PATEL, MANISHBHAI PATEL HUF AND MANSUKHBHAI K PATEL HUF

THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE EQUITY SHARES ARE PROPOSED TO BE LISTED ON EMERGE PLATFORM OF NSE LIMITED ("NSE EMERGE")

Our Company has filed the Prospectus dated January 02, 2023 with the RoC and trading of the Equity Shares Allotted pursuant to the Issue is expected to commence on January 16, 2024.

INITIAL PUBLIC ISSUE OF 65,50,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES") OF IBL FINANCE LIMITED ("THE COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ 51/- PER EQUITY SHARE (THE "ISSUE PRICE"), (INCLUDING A PREMIUM OF ₹ 41/- PER EQUITY SHARE), AGGREGATING ₹ 3,340.50 LAKHS (THE "ISSUE"), OF WHICH 3,30,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- FOR CASH AT A PRICE OF ₹ 51/- EACH AGGREGATING ₹ 168.30 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 62,20,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH FOR CASH AT A PRICE OF ₹ 51/- PER EQUITY SHARE, AGGREGATING TO ₹ 3,172.20 LAKHS IS HEREIN AFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 26.49 % AND 25.15 % RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF THE COMPANY. FOR FURTHER DETAILS, PLEASE REFER TO CHAPTER TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE NO 228 OF THE PROSPECTUS.

- RISKS TO INVESTORS
1. Our Company, Directors and Promoters are subject to certain legal proceedings and any adverse decision in such proceedings may affect our business, financial condition and results of operations.

2. Our financial performance is particularly vulnerable to interest rate volatility. If we are unable to manage interest rate risk in the future it could have an adverse effect on our net interest margin, thereby adversely affecting business and financial condition of our Company.

3. Our technology-driven underwriting, risk management and collection processes may not be able to effectively identify, monitor or mitigate the risks in our lending operations.

4. Our cloud computing software and data centres for our primary and backup data storage may experience system downtime, prolonged power outages or shortages.

5. Our business processes a large amount of data, including personal data, and the improper collection, hosting, use or disclosure of data could harm our reputation and have an adverse effect on our business, financial condition, results of operations and cash flows.

6. Our business requires substantial capital, and any disruption in funding sources would have a material adverse effect on our liquidity and financial condition.

7. High levels of customer defaults or delays in repayment of loans could adversely affect our business, financial condition and results of operations.

8. Our Company and our Promoter may not have significant experience in the business of our Company
9. WEIGHTED AVERAGE PRICE AT WHICH THE EQUITY SHARES WERE ACQUIRED BY OUR PROMOTER IN THE ONE YEAR PRECEDING THE DATE OF THE PROSPECTUS:

Name	Number of Shares	Weighted Cost of Acquisition per Equity Share (in ₹)
Manish Patel	15,21,924	4.47
Piyush Patel	22,79,386	2.08
Mansukhbhai Patel	15,31,334	3.05
Manishbhai M Patel HUF	21,84,004	2.01
Mansukhbhai K Patel HUF	7,52,848	3.04

*As certified by the Statutory Auditor VCAS & Co., Chartered Accountants dated January 02, 2024.
10. THE AVERAGE COST OF ACQUISITION PER EQUITY SHARE TO OUR PROMOTER AS AT THE DATE OF THE PROSPECTUS:

Name	Number of Shares	Weighted Cost of Acquisition per Equity Share (in ₹)
Manish Patel	19,11,924	5.60
Piyush Patel	28,99,386	3.77
Mansukhbhai Patel	19,38,034	4.51
Manishbhai M Patel HUF	27,78,994	3.72
Mansukhbhai K Patel HUF	9,52,848	4.50

*As certified by the Statutory Auditor VCAS & Co., Chartered Accountants dated January 02, 2024

THE FACE VALUE OF THE EQUITY SHARES IS ₹ 10.00/- EACH AND THE ISSUE PRICE IS ₹ 51/- PER EQUITY SHARE
THE ISSUE PRICE IS 5.1 TIMES OF THE FACE VALUE OF THE EQUITY SHARES

ISSUE PROGRAMME OPENED ON: TUESDAY, JANUARY 09, 2024 | CLOSED ON: THURSDAY, JANUARY 11, 2024

PROPOSED LISTING

(ICDR) Regulations, 2018 as amended from time to time, the allocation in the Net Issue to the Public category is made as follows: (a) minimum 50% of the net issue of shares shall be allocated to Retail individual Investors and (b) remaining to: (i) Individual applicants other than retail individual investors; and (ii) other investors including corporate bodies or institutions, irrespective of number of specified securities applied for; provided that the unsubscribed portion in either of categories specified in clauses (a) or (b) may be allocated to applicants in the other category.

If the retail individual investor category is entitled to more than allocated portion on proportionate basis, accordingly the retail individual investors shall be allocated that higher percentage. For further details, please refer to chapter titled "Issue Structure" beginning on page no. 236 of the Prospectus.

All investors have participated in this issue through Application Supported by Blocked Amount ("ASBA") process including through Unified Payment Interface ("UPI") mode (as applicable) by providing the details of the respective bank accounts / UPI ID as applicable in which the corresponding application amounts were blocked by Self Certified Syndicate Banks (the "SCSBs") / Sponsor Bank as the case may be.

SUBSCRIPTION DETAILS

DETAILS OF VALID APPLICATIONS:

Category	Gross		Less: Rejections*		Valid	
	No. of applications	No. of equity shares	No. of applications	No. of equity shares	No. of applications	No. of equity shares
Retail Individual Investor's	37,461	7,49,22,000	877	17,54,000	36,584	7,31,68,000
Non-Retail Individual Investor's	2,872	3,09,40,000	61	4,14,000	2,805	3,05,26,000
Market Maker	1	1,02,000	-	-	1	3,30,000
TOTAL	40,334	10,61,92,000	944	21,68,000	39,390	10,40,24,000

*This includes 105 applications for 2,10,000 equity shares from Retail investors which were not in book but excludes bids (UPI mandates) not accepted by investors.

A. ALLOCATION: The Basis of Allotment was finalized in consultation with the Designated Stock Exchange i.e NSE Limited on January 12, 2024.

B. Allocation to Market Maker (After Technical Rejections): The Basis of Allotment to the Market Maker, at the issue price of ₹ 51.00/- per Equity Share, was finalised in consultation with NSE Emerge. The category was subscribed by 1 reserved. The total number of shares allotted in this category is 3,30,000 Equity shares in full of the reserved portion of 3,30,000 Equity Shares.

C. Allocation to Retail Individual Investors (After Technical Rejections): The Basis of Allotment to the Retail Individual Investors, at the issue price of ₹ 51.00/- per Equity Share, was finalised in consultation with NSE Emerge. The category was subscribed by 23.52 times. The total number of shares allotted in this category is 43,90,000 Equity shares out of reserved portion of 31,10,000 Equity Shares.

Sr. No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Allocation per Applicant		Ration of allottees to applicants	Number of successful applicants (after rounding)	% to total	Total No. of shares allocated/allotted	% to total
(1)	(2)	(3)	(4)	(5)	(6)	(7)	Before Rounding off (8)	After Rounding off (9)	(10)	(11)	(12)	(13)	(14)
1	2000	36584	100.00	73168000	100.00	43900000	120	2000	3 50	2195	100.00	4390000	100.00
	GRAND TOTAL	36584	100.00	73168000	100.00	43900000				2195	100.00	43900000	100.00

D. Allocation to Non-Retail Individual Investors (After Technical Rejections): The Basis of Allotment to the Non-Retail Individual Investors, at the issue price of ₹ 51.00/- per Equity Share, was finalised in consultation with NSE Limited. The category was subscribed by 9.82 times. The total number of shares allotted in this category is 3,05,26,000 Equity shares out of reserved portion of 31,10,000 Equity Shares.

Sr. No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Allocation per Applicant		Ration of allottees to applicants		Number of successful applicants (after rounding)	% to total	Total No. of shares allocated /allotted	% to total
(1)	(2)	(3)	(4)	(5)	(6)	Before Rounding off (7)	After Rounding off (8)	(9)		(10)	(11)	(12)	(13)
1	4000	1850	65.95	7400000	24.24	239.8	2000	3	25	222	35.98	444000	24.24
2	6000	227	8.09	1362000	4.46	359.69	2000	41	227	41	6.65	82000	4.48
3	8000	284	10.12	2272000	7.44	479.59	2000	17	71	68	11.02	136000	7.42
4	10000	74	2.64	740000	2.42	599.49	2000	11	37	22	3.57	44000	2.40
5	12000	21	0.75	252000	0.83	719.38	2000	8	21	8	1.30	16000	0.87
6	14000	19	0.68	266000	0.87	839.26	2000	8	19	8	1.30	16000	0.87
7	16000	15	0.53	240000	0.79	959.2	2000	7	15	7	1.13	14000	0.77
8	18000	41	1.46	738000	2.42	1079.07	2000	22	41	22	3.57	44000	2.40
9	20000	116	4.14	2320000	7.60	1198.97	2000	69	116	69	11.35	138000	7.53
10	22000	11	0.39	242000	0.79	1318.91	2000	7	11	7	1.30	14000	0.77
11	24000	8	0.29	192000	0.63	1438.75	2000	3	8	6	0.97	12000	0.66
12	26000	9	0.32	234000	0.77	1558.67	2000	7	9	7	1.13	14000	0.77
13	28000	8	0.29	224000	0.73	1678.63	2000	7	8	7	1.13	14000	0.77
14	30000	13	0.46	390000	1.28	1798.46	2000	12	13	12	1.94	24000	1.31
15	32000	5	0.18	160000	0.52	1918.4	2000	1	5	5	0.81	10000	0.55
16	34000	4	0.14	136000	0.45	2038.25	2000	1	4	4	0.65	8000	0.44
17	36000	6	0.21	216000	0.71	2158.17	2000	1	6	6	0.97	12000	0.66
18	38000	3	0.11	114000	0.37	2278	2000	1	3	3	0.49	6000	0.33
19	40000	10	0.36	400000	1.31	2398	2000	1	10	10	1.62	20000	1.09
	40000		0.00		0.00		2000	1	5		0.00	4000	0.22

No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Allocation per Applicant		Ration of allottees to applicants		Number of successful applicants (after rounding)	% to total	Total No. of shares allocated /allotted	% to total
(1)	(2)	(3)	(4)	(5)	(6)	Before Rounding off (7)	After Rounding off (8)	(9)		(10)	(11)	(12)	(13)
20	42000	4	0.14	168000	0.55	2517.75	2000	1	1	4	0.65	8000	0.44
	42000		0.00		0.00		2000	1	4		0.00	2000	0.11
21	44000	1	0.04	44000	0.14	2638	2000	1	1	1	0.16	2000	0.11
22	46000	1	0.04	46000	0.15	2758	2000	1	1	1	0.16	2000	0.11
23	48000	3	0.11	144000	0.47	2877.67	2000	1	1	3	0.49	6000	0.33
	48000		0.00		0.00		2000	1	3		0.00	2000	0.11
24	50000	13	0.46	650000	2.13	2997.46	2000	1	1	13	2.11	26000	1.42
	50000		0.00		0.00		2000	6	13		0.00	12000	0.66
25	52000	1	0.04	52000	0.17	3117	4000	1	1	1	0.16	4000	0.22
26	56000	1	0.04	56000	0.18	3357	4000	1	1	1	0.16	4000	0.22
27	58000	1	0.04	58000	0.19	3477	4000	1	1	1	0.16	4000	0.22
28	60000	4	0.14	240000	0.79	3597	2000	1	1	4	0.65	8000	0.44
	60000		0.00		0.00		2000	3	4		0.00	6000	0.33
29	70000	1	0.04	70000	0.23	4196	4000	1	1	1	0.16	4000	0.22
30	78000	1	0.04	78000	0.26	4676	4000	1	1	1	0.16	4000	0.22
31	80000	6	0.21	480000	1.57	4795.83	4000	1	1	6	0.97	24000	1.31
	80000		0.00		0.00		2000	1	3		0.00	4000	0.22
32	82000	1	0.04	82000	0.27	4916	4000	1	1	1	0.16	4000	0.22
33	90000	1	0.04	90000	0.29	5395	6000	1	1	1	0.16	6000	0.33
34	92000	1	0.04	92000	0.30	5515	6000	1	1	1	0.16	6000	0.33
35	98000	2	0.07	196000	0.64	5875	6000	1	1	2	0.32	12000	0.66
36	100000	7	0.25	700000	2.29	5994.86	6000	1	1	7	1.13	42000	2.30
37	102000	1	0.04	102000	0.33	6115	6000	1	1	1	0.16	6000	0.33
38	108000	2	0.07	216000	0.71	6474.5	6000	1	1	2	0.32	12000	0.66
39	114000	1	0.04	114000	0.37	6834	6000	1	1	1	0.16	6000	0.33
40	140000	1	0.04	140000	0.46	8393	8000	1	1	1	0.16	8000	0.44
41	150000	1	0.04	150000	0.49	8992	8000	1	1	1	0.16	8000	0.44
42	162000	3	0.11	486000	1.59	9711.67	10000	1	1	3	0.49	30000	1.64
43	164000	1	0.04	164000	0.54	9832	10000	1	1	1	0.16	10000	0.55
44	180000	2	0.07	360000	1.18	10791	10000	1	1	2	0.32	20000	1.09
	180000		0.00		0.00		2000	1	2		0.00	2000	0.11
45	190000	1	0.04	190000	0.62	11390	12000	1	1	1	0.16	12000	0.66
46	196000	2	0.07	392000	1.28	11750	12000	1	1	2	0.32	24000	1.31
47	198000	2	0.07	396000	1.30	11870	12000	1	1	2	0.32	24000	1.31
48	200000	1	0.04	200000	0.66	11990	12000	1	1	1	0.16	12000	0.66
49	202000	1	0.04	202000	0.66	12110	12000	1	1	1	0.16	12000	0.66
50	220000	1	0.04	220000	0.72	13189	14000	1	1	1	0.16	14000	0.77
51	230000	1	0.04	230000	0.75	13788	14000	1	1	1	0.16	14000	0.77
52	294000	1	0.04	294000	0.96	17625	18000	1	1	1	0.16	18000	0.98
53	296000	1	0.04	296000	0.97	17745	18000	1	1	1	0.16	18000	0.98
54	328000	1	0.04	328000	1.07	19663	20000	1	1	1	0.16	20000	1.09
55	336000	1	0.04	336000	1.10	20143	20000	1	1	1	0.16	20000	1.09
56	390000	1	0.04	390000	1.28	23380	24000	1	1	1	0.16	24000	1.31
57	524000	1	0.04	524000	1.72	31413	32000	1	1	1	0.16	32000	1.75
58	588000	3	0.11	1764000	5.78	35250	34000	1	1	3	0.49	102000	5.57
	588000		0.00		0.00		2000	2	3		0.00	4000	0.22
59	688000	1	0.04	688000	2.25	41245	42000	1	1	1	0.16	42000	2.30
60	1200000	1	0.04	1200000	3.93	71939	72000	1	1	1	0.16	72000	3.93
GRAND TOTAL		2805	100.00	30526000	100.00					615	100.00	1830000	100.00

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF ENGAGED INSURETECH PRIVATE LIMITED

1.	Name of Corporate Person	ENGAGED INSURTECH PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	19-09-2020
3.	Authority under which Corporate Person is registered	Registrar of Companies , Mumbai
4.	Corporate Identity Number of Corporate Person	U74999MH2020PTC346361
5.	Address of the Registered Office of Corporate Person	205, Shiv Shakti Estate, Opp Damodarpark L B S Marg, Ghatkopar (W), Mumbai City, Mumbai, Maharashtra, India, 400086
6.	Liquidation Commencement Date of Corporate Person	12-01-2024
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Name: Damodar Prasad Gupta Address: First Floor, 14 Rani Jhansi Road, Near Jhandewalan Temple, New Delhi-110055 Email Id: sgsdel@gmail.com Telephone No: +91 98710 07801 Insolvency Professional, holding Registration No.: IBBI/IPA-002/IP-N00997/2020-2021/13223
8.	Last date for submission of claims	11-02-2024

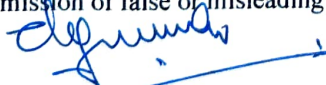
Notice is hereby given that the Engaged Insurtech Private Limited has commenced voluntary liquidation on 12-01-2024.

The stakeholders of Engaged Insurtech Private Limited are hereby called upon to submit a proof of their claims, on or before 11-02-2024, to the liquidator at the address mentioned against Item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd-


Name of the Liquidator: Damodar Prasad Gupta

Insolvency Professional, holding Registration No.: IBBI/IPA-002/IP-N00997/2020-2021/13223

Date: 12-01-2024

Place: New Delhi

